

capacity continues subject to the following conditions:—

(i) No additional plant and machinery is installed (except minor balancing equipment procured indigenously);

(ii) No additional expenditure of foreign exchange is involved; and

(iii) Such extra production does not occasion any additional demand for scarce raw materials.

(g) The general policy in this regard has been outlined in the Guidelines for Industries (Part I) Policy & Procedures published by the Ministry of Industry as amended from time to time. It is also subject to location policy of Government. In respect of the proposals for expansion of the capacity of the items of drugs and pharmaceuticals, the provisions of the Drug Policy are also kept in view besides the general guidelines.

#### Statement

Sl. No.	Name of the Unit	Licensed/ Registered Capacity	PRODUCTION IN KGS.		
			1979	1980	1981 (Jan. to May)
1	2	3	4	5	6
1.	M/s. CIPLA . . . . .	685 kgs.	156	298	161
2.	M/s. Fairdeal . . . . .	60 kgs.	NIL	16	14

According to DGTD, there are no separate installed capacities for Salbutamol as it is reported to be manufactured in multi-purpose plants along with other bulk drugs.

12 NOON.

[Mr. Deputy Chairman in the Chair]

REFERENCE TO THE REPORTED FINDINGS OF THE COMMISSION OF INQUIRY ON THE COMMUNAL RIOTS IN JAMSHEDPUR IN APRIL, 1979.

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table . . .

SEVERAL HON. MEMBERS: Sir, . . .  
(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down, all of you. I cannot hear a single word, I cannot follow any of you. Please sit down.

श्री यश्वन् सिबते रजो ( उत्तर प्रदेश ) जिन के हाथ खून से रंगे हुए हैं . . . (व्यवधान) . . .

1002 RS—..

श्री जे० के० जैन ( मध्य प्रदेश ) :  
आर० एस० एस० के खिलाफ जन संघ के खिलाफ कमीशन ने लिखा है रिपोर्ट पर पूरी बहस हो . . . (व्यवधान)

श्री महेंद्र मोहन मिश्र ( बिहार ) : आर० एस० एस० और जन संघ वालों ने कल्ले ग्राम कराया है . . . (व्यवधान)

MR. DEPUTY CHAIRMAN: Reporters, don't write anything.

I request all Members to please sit down and listen to me. . . (Interruptions) Please listen, nothing is going on record. Please take your seats.

SEVERAL HON. MEMBERS: \*

\*Not record.

MR. DEPUTY CHAIRMAN: Nothing is being recorded. Unless I am able to hear what is it all about, I cannot allow anything . . . (Interruptions). Please take your seat . . .

(Interruptions)

SHRI S. KUMARAN (Kerala): We also want the report to be discussed . . .

(Interruptions)

SHRI N. K. P. SALVE (Maharashtra): Sir, two news items have appeared in different newspapers today and these caused grave concern throughout the country. One of them is about a report which refers to the heinous crimes committed by RSS . . . (Interruptions) in instigating passions and creating frenzy . . . (Interruptions).

श्री लाल कृष्ण आडवाणी (गुजरात) :  
यह अन्तुले के मामले से ध्यान हटाने के लिए है ?

SHRI N. K. P. SALVE: What Mr. Antulay committed has not . . .

(Interruptions)

श्री लाल कृष्ण आडवाणी : बहस होने दीजिए । हमें कोई आपत्ति नहीं ।

SHRI N. K. P. SALVE: Why he is so much perturbed, may I know . . .

(Interruptions)

SHRI LAL K. ADVANI: Let there be a full discussion, we have no objection . . .

(Interruptions)

SHRI N. K. P. SALVE: My submission must be heard . . .

(Interruptions)

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): It is a manipulated report . . . (Interruptions). There is manipulation.

SHRI LAL K. ADVANI: Let the report be laid on the Table . . .

(Interruptions)

MR. DEPUTY CHAIRMAN: Please take your seats. That report, I am

told, is perhaps with the State Government and it has to be laid on the Table of their House, I do not know. I do not know whether it is here . . . (Interruptions). If the report is made available here, then there should be a proper motion for discussing it here. Then we can discuss it . . .

(Interruptions)

SHRI N. K. P. SALVE: I will take only two minutes . . . (Interruptions). No technicality must be brought into this. So far as the report is concerned, it is a disgrace to the nation . . . (Interruptions). The crime was committed by an association which was connected with the assassination of Mahatma Gandhi, an association which has been systematically whipping up communal frenzy in this House and outside . . . (Interruptions).

श्री लाल कृष्ण आडवाणी : इन्होंने कहा कि महात्मा गांधी की हत्या में आर० एस० एस० का हाथ था जब कि कमीशन आफ इनक्वायरी कह चुका है कि ऐसा नहीं था । बार-बार यह बोल\* रहे हैं ।

So far as we are concerned, we are willing to face any discussion.

सरकार इन के हाथ में हैं । जिन्होंने अपराध किया है उन \* दंड दीजिए । हमारी सरकार होती तो जितने कमीशन हैं ; गुप्ता कमीशन, शाह कमीशन हम सब की रिपोर्ट पर कार्यवाही करते । यह सरकार तो ऐसी है जो कमीशनों पर विश्वास नहीं करती । पहली बार एक कमीशन की रिपोर्ट आयी है जिस के बारे में कहा जा रहा है कि विचार किया जाये ।

SHRI N. K. P. SALVE: Sir, the topmost priority in this House has to be given to the report on the Jamshedpur riots.

(Interruptions)

\*Expunged as ordered by the Chair.

SHRI LAL K. ADANI: Yes. Let it be discussed.

(Interruptions)

SHRI LAL K. ADVANI: Yes. Let it be discussed.

(Interruptions)

SHRI N. K. P. SALVE: Secondly Sir, there is an allegation...

(Interruptions)

श्री संजयद सिन्हा रजो : माधुर साहव  
तालियां बजा रहे हैं ... (व्यवधान)

SHRI N. K. P. SALVE: Sir, there is an allegation. (Interruptions). Sir, there is a report here that they are thinking of dropping the case against Mr. Desai and Mr. Patel in respect of the gold auctions. If there ever was a most heinous and most corrupt.... (Interruptions)... act it was the one which was per- and it was the gold auctioning (Interruptions). We do not know how the Cabinet Committee is thinking of dropping this case.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Salve, shall we go by the List of Business? (Interruptions). Shall we take up the business in a way which would be desirable? (Interruptions). I have heard you, Mr. Salve.

SHRI N. K. P. SALVE: What is the way in which we have to go? (Interruptions). They can discuss the Antulay affair on the basis of newspaper reports?

(Interruptions).

MR. DEPUTY CHAIRMAN: I have heard you Mr. Salve. Please take your seat. (Interruptions). All of you, please take your seats first. Now, if you want to discuss the report on the Jamshedpur riots, please have a copy placed on the Table of the House or at least have it placed in the Library and then move a proper motion.

SOME HON. MEMBERS: Yes, Yes.

MR. DEPUTY CHAIRMAN: That way we can discuss and I have no objection. We have to get a copy of the report and unless you bring it here, you cannot discuss it. Probably

it has been presented to the State Government. (Interruptions).

SHRI N. K. P. SALVE: I was making a statement with regard to the gold auction by the previous Government.

(Interruptions)

MR. DEPUTY CHAIRMAN: I have allowed already two persons to make a special mention about the Gold Auction Inquiry Committee Report and the Jamshedpur Riots Inquiry Committee Report. I have already allowed Special Mentions which will come at the proper time. What more do you want? If you want to discuss it, you bring a proper motion before the House.

(Interruptions)

SHRI P. RAMAMURTI (Tamil Nadu): Mr. Deputy Chairman, Sir, (Interruptions)

MR. DEPUTY CHAIRMAN: You have to move a proper motion.

SHRI P. RAMAMURTI: Mr. Deputy Chairman, Sir, please allow me to speak. (Interruptions). Why don't you allow me to speak? (Interruptions). Please let me speak. (Interruptions). Mr. Khaparde, please let me speak (Interruptions). Mr. Deputy Chairman, Sir, please let me speak.

(Interruptions)

SHRI SHIVA CHANDRA JHA (Bihar): Sir, on a point of order. (Interruptions).

SHRI P. RAMAMURTI Mr. Deputy Chairman, Sir,.

SHRI NARSINGH NARAIN PANDEY (Uttar Pradesh): Sir, please hear me.

(Interruptions)

Mr. Deputy Chairman, Sir, please hear me.

MR. DEPUTY CHAIRMAN: If you want to discuss the report, you have to move a proper motion. (Interruptions). There are only four days left and you have to find a way out for that.

SHRI NARSINGH NARAIN PAN-  
DE: Mr. Deputy Chairman, Sir, please  
hear me.

(Interruptions)

MR. DEPUTY CHAIRMAN: You  
have to give notice for that.

(Interruptions)

شری شریف العین شارق (جموں و

کشمیر) : جناب والا جہاں تک  
جمشید پور کمیشن کی رپورٹ کا  
تعلق ہے اس رپورٹ میں ان قاتلوں  
کے سہا کاروں سے نقاب اٹھائی گئی  
ہے جو ہندوستان کی تقسیم کرانے کے  
لئے دسہ دار ہیں جن کے ہاتھوں میں  
مسلمانوں اور اقلیتوں کے خون کا رنگ  
لگا ہوا ہے - جن کے دامن سے فرقہ  
پرستی کی بو آتی ہے - ایسے سنگین  
واقعوں کو نذر انداز نہیں کیا جانا  
چاہئے - ایسے سنگین واقعوں پر بحث  
بلکہ کرا کر آپ ملک کو آگے نہیں  
بڑھلے دیں گے - ایسے قاتلوں پر اگر  
پابندی نہیں لگائی گئی ایسے ملک  
کے دشمنوں کی گردنوں کو مروڑ کر  
نہیں دکھی گئیں تو ہندوستان ایک  
بار نہیں دس بار تقسیم ہو گا اور  
بے سہارا ہو گا کچھ نہیں کر سکیں  
گے - میں ہندوستان کے عوام کے نام  
پر اس ایوان سے اپیل کرتا ہوں کہ  
سب سے پہلے اس رپورٹ پر بحث  
کی جائے اور اس بلکہ پر ان قاتلوں  
کو جیلوں نے وہاں فرقہ وارانہ فسادات  
کرائے ہیں ان جن سنگینہ کے  
کو جن کے خلاف رپورٹ میں سفارش

کی گئی ہے اس کو قابو کیا جانے کے  
ایک آواز سے سب لوگ چاہے  
اس طرف کے ہوں چاہے اس طرف  
کے ہوں ان پر پابندی لگانے کے لئے  
آپ جلد سے جلد قدم اٹھائیں - ایسے  
لوگوں نے ہندوستان کے ساتھ وشواس  
کھات کیا ہے ، ہندوستان کی قومی  
یکجہتی کے خلاف فساد کی ہے ،  
انہوں نے اقدام کیا ہے - انہوں نے  
ہندوستان کے تمدنی تہذیب و سیاست  
پر تلوار چلائی ہے - اس چیز کو کسی  
بھی صورت میں معاف نہیں کیا  
جانا چاہئے - صرف اسپیشل مہلشن  
سے کام نہیں چلے گا - پورا تسمش  
اس پر ہو - فرقہ وارانہ ایلیمینٹس  
کو دہانا چاہئے - آج ہی فیصلہ کیا  
جائے اور فرقہ پرستوں کی پارتیوں کے  
ناہوت میں آخری کھل ٹھوک دی  
جائے -

†[(श्री शरीफदीन तारिक (जम्मू &  
काश्मीर) : जनाने वाला जहां तक जमशेद-  
पुर कमिशन की रिपोर्ट का ताल्लुक है इस  
रिपोर्ट में उन कातिलों के सेया कामों से  
नकाब उठाई गई है जो हिन्दुस्तान की  
तकसीम कराने के लिए जिम्मेदार हैं जिनके  
हाथों में मुसलमानों और अक्लियतों के खून  
का रंग लगा हुआ है । जिनके दामन से  
फिरकापरस्ती की बू आती है । ऐसे संगीन  
वाक्यों को नजरअन्दाज नहीं किया जाना  
चाहिये । ऐसे संगीन वाक्यों पर बहस  
बन्द कराकर आप मुल्क को आगे नहीं  
बढ़ने देंगे । ऐसे कातिलों पर अगर पाबंदी  
नहीं लगायी गई, ऐसे मुल्क के दुश्मनों की  
गरदनें अगर मरोड़ कर नहीं रखी गयीं

\*Expunged as ordered by the Chair.

तो हिन्दुस्तान एक बार नहीं दस बार तक सोमा होगा और बेसहारा होगा। कुछ नहीं कर सकेंगे। मैं हिन्दुस्तान के प्रवास के नाम पर इस इवान से अपील करता हूँ कि सबसे पहले इस रिपोर्ट पर बहस की जाये और इस बुनियाद पर उन कातिबों को जिन्होंने वहाँ फिरकावाराना फसादात कराये हैं; उन जनसंघ के गुण्यों को जिनके खिलाफ रिपोर्ट में सिफारिश की गयी है उसको काबू किए जाने के लिए एक आवाज से सब लोग, चाहे इस तरफ के हों चाहे उस तरफ के हों, इन पर आपाबंदी लगाने के लिए आप जल्द से जल्द कदम उठाये। ऐसे लोगों ने हिन्दुस्तान के साथ विश्वासघात किया है। हिन्दुस्तान की कौमो यकजहतों के खिलाफ गद्दारी की है। उन्होंने इकदाग किया है, उन्होंने हिन्दुस्तान के तमदन तहजोब व सियासत पर तलवार चलाई है। इस चीज को किसी भी सूरत में माफ नहीं किया जाना चाहिये। सिर्फ स्पेशल मेशन से काम नहीं चलेगा। पूरा डिस्कशन इस पर हो। फिरका-वाराना एलीमेंट्स को दबाना चाहिये। आज हो फंसला किया जाए और फिरकापरस्तों को पार्टियों के ताबूत में ग्राबिरो कील ठोक के दौ जाये।

SHRI P. RAMAMURTI: Mr. Deputy Chairman, I am on my legs. Kindly allow me to speak.

(Interruptions).

SHRI J. K. JAIN: You are a follower of Mahatma Gandhi. (Interruptions)

गांधीवादो बनते हो। \*... (व्यवधान)

श्री मनुभाई पटेल (गुजरात) : हाउस चलेगा तो कानून से चलेगा। चिल्लाने से... (व्यवधान)

\*Expunged as ordered by the Chair.

SHRI P. RAMAMURTI: Mr. Deputy Chairman, Sir, we are all so deeply exercised over... (Interruptions) We are deeply exercised over the report that has appeared in the Press this morning over the Jamshedpur communal riots. Even at that time we had raised this question why these communal riots had taken place. It is not the first time that I am raising it. At that time itself—your Government was not there; the Janata Government was there—we had raised this question. Therefore, Sir, we want to discuss this question and... (Interruptions)

We want to isolate those forces in this country which do not stand for secularism, which stand for communal riot in this country. We want to discuss the whole question. Therefore, I would urge upon the Government to place a copy of the Report immediately on the table of the House and, if necessary, extend this session of Parliament in order to enable us to have a full discussion on that—a meaningful discussion on that. The Report should be in our hands. We should not just shout slogans at each other. Therefore, let the people also have the opportunity and let the other people also have the opportunity to defend themselves. We want to be fair to everybody. Let there be a complete discussion, a full discussion, a thorough discussion—if necessary, for two days. Let there be a complete discussion, Sir, instead of shouting and holding up this House. Therefore, Sir, I would request you to convey to the Chairman and also request the Government and leaders to convey to the Government that it is necessary that a discussion on this problem of communal riots in this House should take place in order to isolate those forces in this country which are working for communal disharmony and communal disunity. Therefore, Sir, I ask them to extend the session of the House so that we can have a thorough discussion on this.

(Interruptions).

MR. DEPUTY CHAIRMAN: I can hear you all.

सबको मैं सुन लूंगा। आप बैठिए।  
(Interruptions) मैं आपको बुलाऊंगा। . .  
. . . (व्यवधान)

SHRI PILOO MODY (Gujarat):  
Mr. Deputy Chairman, Sir . . .  
(Interruptions).

SHRI NARSINGH NARAIN PAN-  
DEY: Sir.

(Interruptions).

MR. DEPUTY CHAIRMAN: No, I will call you . . . (Interruptions).

श्री नरसिंह नारायण पाण्डेय : आप नहीं बुलायेंगे, मैं जानता हूँ। आप वहाँ बैठे हुये हैं तो आप\*  
How do you say that you will not call me? Before eleven o'clock I had given notice. I am the first to give notice. And you say: You won't call me? (Interruptions).

MR. DEPUTY CHAIRMAN: I have not said that . . .

(Interruptions).

SHRI NARSINGH NARAIN PAN-  
DEY: Try to be impartial.\*

(Interruptions).

श्री उपसभापति : माननीय सदस्य क्या नाराज होते हैं? मैंने बताया कि इस पर स्पेशल मैशन मंजूर हो चुका है। आप कालिग अटेंशन दोजिए, वह मंजूर हो सकता है मुझे क्या आपत्ति है। . . . (व्यवधान)  
आपको सरकार तैयार हो ती इस पर बहस कर लोजिए। इतना गुस्सा न होइये।  
. . . . (व्यवधान)

SHRI NARSINGH NARAIN PAN-  
DEY: I have given in writing that I am going to . . . (Interruptions)  
I say to you that you must be im-  
partial. (Interruptions). The Chair  
should be impartial.

(Interruptions).

\*Expunged as ordered by the Chair.

श्री उपसभापति : मैं नेता सदन से अनु-  
रोध करूंगा कि अगर उनके सदस्य इतने  
उत्तेजित हैं तो क्षमा करके इस पर बहस  
कराले, मैं सहमत हूँ। श्री नरसिंह नारायण  
पाण्डेय जी क्यों इतने नाराज हैं?  
. . . . (व्यवधान)

SHRI NARSINGH NARAIN PAN-  
DEY: There must be impartiality  
from the Chair. I must say this.

(Interruptions).

श्री उपसभापति : मैंने बताया कि मुझे  
क्या आपत्ति है। मैंने उसको देखा नहीं  
. . . (व्यवधान)। पाण्डेय जी बताइये  
मैंने क्या पक्षपात किया। आप कहते हैं  
कि पक्षपात किया . . . (व्यवधान) . .

श्री नरसिंह नारायण पाण्डेय : मैं आपके  
कमरे में गया था। आपसे मैंने निवेदन  
किया था कि मैं इस प्रश्न को उठाना  
चाहता हूँ और श्रीमन्, उसके बाद मैंने  
लिखकर सेक्रेटरी जनरल को दिया है।  
मेरा नोटिस सबसे पहले का था और मैंने  
यह कहा है कि मैं जीरो आवर में इस  
प्रश्न को उठाना चाहता हूँ, आपका ध्यान  
इस विषय की ओर खींचना चाहता हूँ  
चाकि यहाँ पर इस सदन में बहस हो  
जाये। . . . (व्यवधान)

श्री उपसभापति : आप मेरे ऊपर  
नाराज क्यों होते हैं आपने दे रखा है तो ठीक  
है . . . (व्यवधान) . .

श्री नरसिंह नारायण पाण्डेय : मैं आरोप  
नहीं लगा रहा हूँ मैं तो आपकी कृपादृष्टि  
इस विषय पर डाल रहा हूँ। यह चाहता  
हूँ कि आप मुझे सुन लें . . . (व्यवधान)

श्री उपसभापति : मुझे कोई आपत्ति  
नहीं आप दिन भर बोलते रहें। कुछ भी  
नहीं लिखा जाता। मैं सुन भी नहीं  
पाता हूँ। एक आदमी खड़ा होकर बोले  
तो कुछ समझ में आया। लेकिन इस पर  
गुस्सा होने और आरोप लगाने की  
क्या बात है? . . (व्यवधान)

कालिंग पार्टी को सत्र करना पड़ेगा। विरोधी दल की तरह व्यवहार नहीं कर सकते। मैं नेता सदन से चाहूंगा कि जैसा वह चाहें वैसा हो सकता है। आपके माननीय सदस्य मुझ पर आरोप लगा रहे हैं इसलिए मैं यह चाहता हूँ कि आप जैसा चाहें समय निर्धारित कर सकते हैं—कालिंग प्रश्न के लिये चाहें तो उनके लिये हो सकता है हाफ-एन-आवर, शोर्ट-डे डिस्कशन, होल-डे डिस्कशन—जैसा चाहें वैसा हो सकता है, मुझे कोई आपत्ति नहीं मैं मानने को तैयार हूँ। (व्यवधान)

**THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHERJEE):** So far as this matter is concerned, I do not know how I do come into the picture. Sometimes, Members mention their matters. Even before the Question Hour started, Mr. Ramamurti wanted to mention something. Unfortunately, this has become a kind of practice. One day, the whole Question Hour could not be taken up. The hon. Members want to mention their matters. They want to discuss their subjects or to raise their points. It is for them to do so. Thereafter, we in the Business Advisory Committee decide as to what items we can take up and what time we can allot to them. It is for you to regulate the House and decide when you will allow to speak. Neither I nor you can decide on the Floor of the House as to what items will be taken up for discussion and how much time we can give to those items. There is a set procedure for this. We shall follow that.

**श्री उपसभापति :** एक-एक करके सबको सुनूंगा। कृपा करके आप बैठ जाइये। पाण्डेय जी।

**श्री नरसिंह नारायण पाण्डेय :** मैं नेता सदन की भावनाओं से अपने को सम्बद्ध करता हूँ। मेरी इतनी बड़ी पार्लियामेंटरी लाइफ हो गई है। मैं कभी चेयर के प्रति

अनादर शब्द प्रयोग नहीं करना चाहता। मैं माफी चाहता हूँ अगर आप को मेरे शब्दों से किसी प्रकार का कोई धक्का पहुंचा हो। मैं इस मसले पर एजिटेडिड जरूर हुआ हूँ। सारे सदन का, सारे देश का एजिटेडिड होना स्वाभाविक है क्योंकि सन् 1979 में इस प्रश्न के ऊपर जनता पार्टी के मुख्य मंत्री श्री कर्पूरी ठाकुर ने एक थो मेन कमीशन बैठाया था इसमें 108 आदिमियों का कत्ल हुआ था जमशेदपुर में। दो रोज तक "हालो कास्ट" चलता रहा। सारे देश की निगाहें इसी पर थी। मैं समझता हूँ इस सदन में कोई भी ऐसा व्यक्ति नहीं है जिसने इस पर अपने आंसू न बहाये हों। आज कमीशन की रिपोर्ट आ गई है। रिपोर्ट के बारे में बिहार के मुख्य मंत्री ने अपनी प्रेस कॉन्फ्रेंस में कहा है जो मैं आपके सामने पेश करना चाहता हूँ। उन्होंने कहा है कि इसमें वह भाल इंडिया पार्टी है। इसका स्ट्रेचर भाल इंडिया लेवल का है। संसद में और दूसरी जगहों पर भी इनके नेता हैं। इनके ऊपर लांछन है इसलिए यह बात साफ हो जानी चाहिये। मैं इंडियन गवर्नमेंट से चाहता हूँ कि इन सब चीजों पर वह विचार करे और विचार कर के इसको कैसे दूर किया जाए, कैसे इस देश की इंटिग्रिटी को, सावरेनिटी की रक्षा की जा सकती है इस पर बहस होनी जरूरी है। जैसा सदन के नेताने कहा इसको बिजिनेस एडवाइजरी कमेटी में ले जाया जाए और जो इसका नियम हो, तरीका हो उस तरीके से इस पर बहस हो लेकिन सवाल इतना जरूर है कि सदन में चर्चा जरूर होनी चाहिये, यह मैं हाथ जोड़कर आपसे प्रार्थना करता हूँ।

**SHRI PILOO MODY:** Mr. Deputy Chairman, Sir, I regret the orchestrated noise that was going on on a matter which is not at all controversial. (Interruptions) It is not at all

controversial. And I also regret the fact that something is started over which . . .

SHRI SYED SIBTE RAZI: He is a \* Once he was having a badge on him saying, \* His hands are red....

(Interruptions)

SHRI PILOO MODY: Why are you stopping him? Sir, in this Parliament we are doomed to listen to illiterate and uncouth people. So, there is no question of wanting to stop him. Let them have their say.

SHRI N. K. P. SALVE: That is why we have to listen to you.

SHRI PILOO MODY: That is why we heard you a little while ago. And that is why I said—"this Parliament" of which you are also a part and I am also a part. Now, you had your say. Sit down.

SHRI N. K. P. SALVE: I am not sitting down.

(Interruptions)

Sir, how can he arrogate to himself the authority. It is very highly undesirable.

(Interruptions)

SHRI PILOO MODY: Mr. Salve, if you pretend to be a gentleman, you should have objected to what he said and not to what I said. But it is obvious you are not. So, please sit down.

(Interruptions)

SHRI (MOLANA) ASRARUL HAQ (Rajasthan): You are a \*

(Interruptions)

SHRI N. K. P. SALVE: Sir, on a point of submission. In a matter like this when the entire House is agitated, when the entire country is concerned over this matter, if you have to hear the leaders of the Opposition, if you have to hear the leaders of the ruling party, at least one thing is expected that this sort of trading abuses which is going on between Mr. Piloo Mody and others should not be

allowed. The manner in which . . . (Interruptions) If you make a personal comment on me. I shall not sit down. Who the hell are you to ask me to sit down? You better sit down? (Interruptions) Sir you must curtail this attitude.

(Interruptions)

SHRI PILOO MODY: We have enough \* in the House. Please sit down.

(Interruptions)

MR. DEPUTY CHAIRMAN: I don't think the world is right.

SHRI N. K. P. SALVE: Sir, it is much better to be a \* than to be an \* and a \*

SHRI PILOO MODY: Mr. Deputy Chairman, Sir, I was just saying that on an issue like this where there is no controversy at all, we all want a discussion, including the alleged victims of this discussion who are supposed to be our friends of the BJP, who are implied in some way to be under attack. Even they want a discussion.

SHRI JAGANNATHRAO JOSHI (Delhi): We are ready for a discussion.

SHRI PILOO MODY: Where is the question of making all this *halla-gulla*, may I know, unless it is orchestrated and meant to divert the attention from a more substantial issue of what is happening in the whole country as represented by Mr. Antulay.

(Interruptions)

What is more, Sir, only this morning, you were unfortunately not here. But I am sure that your loud speaker in your room, your relay service was very busy. We had the most unseemly spectacle over here. At 11 o'clock the Chairman promised us that he will continue to sit beyond 12. And it is on that assurance that Mr. Ramamurti, who had a submission to make, who had made it quite clear why he

was making it at 11 o'clock instead of 12 o'clock, agreed to make it at 12 o'clock.

MR. DEPUTY CHAIRMAN: Leave that matter.

SHRI PILOO MODY: No, no, Sir. It is very well tied. He made it quite clear why he wanted to make it all 11 o'clock and not because he wanted to infringe on the Question Hour but because there is no other way that we can address ourselves to the Chairman except in his Chamber. And some of us at any rate find it abhorrent to speak to the Chairman in his Chamber. We would like to speak to him here on the floor of the House. And therefore, it was for that reason . . .

MR. DEPUTY CHAIRMAN: That is a different matter.

(Interruptions)

SHRI PILOO MODY: Will you please allow me to speak?

MR. DEPUTY CHAIRMAN: Let us dispose of this matter first.

SHRI PILOO MODY: Even yesterday . . .

(Interruptions)

MR. DEPUTY CHAIRMAN: Let us dispose of this matter first.

SHRI PILOO MODY: I am disposing of this matter for you by saying that all of us want a discussion and I am disposing of this matter by requesting you to ask the Government to hold a discussion either here or anywhere that they want, or it is feasible to do so, at the earliest possible occasion, so that we have a full discussion on this question. There is no question of any controversy on the report at all. And if they want to create a controversy there must be some *mala fides* attached behind that

(Interruptions)

MR. DEPUTY CHAIRMAN: Yes, Mr. Sukul, please be brief. One by one please.

SHRI P. N. SUKUL (Uttar Pradesh): Sir, a motion signed by several Members has already been submitted at 10.15 this morning. So many Members want a full-fledged discussion. What is your ruling? Why are you inviting them to comment upon this thing?

MR. DEPUTY CHAIRMAN: It has been just received. It will be considered. If you have given a notice for Calling Attention, it will be considered.

SHRI P. N. SUKUL: We want your ruling immediately.

MR. DEPUTY CHAIRMAN: That will be considered by the Chairman later on.

SHRI P. N. SUKUL: Otherwise they will be diverting the attention.

(Interruptions)

MR. DEPUTY CHAIRMAN: Yes, Shri Razi.

श्री संयद सिब्ते रजी : सर, यह कोई नई बात नहीं है। सदस्यों के जो जजवात हैं उनकी जो भावनाएँ व्यक्त हुई हैं आपने उसका कोई निरादर नहीं किया है। अभी कुछ दिन पहले हमारे विरोधी पक्ष के लोगों ने महाराष्ट्र के मुख्य मंत्री के खिलाफ यहां पर बहुत जोरदार तरीके पर चर्चा उठाई और हम लोगों ने उस वक्त अपनी तरफ से बात कहनी थी, कही। लेकिन विपक्ष का केस यह था कि कालिंग अटेंशन मोशन आपके सामने रखा है और हमारी भावनाओं का आदर करते हुए आप कालिंग अटेंशन मोशन को मंजूर फरमायें ताकि पूरा सदन जो है उस मामले के ऊपर बहस कर सके। आपने इसी सदन के अन्दर उनकी भावनाओं का आदर करते हुए इसी बेयर से उसी समय इस बात की घोषणा की थी कि हम कालिंग अटेंशन की इजाजत देते हैं और हम इस बात की इजाजत देंगे कि पूरे दिन इस पर बहस हो। अभी आपने हमारे साथी

جمشید پور کا یہ فساد اس اعتبار سے بھی اہم ہے جس کے اندر ہمارے سدھوں کو یاد ہوگا کہ ایک ایمپولہنس کے اندر سو سو سو مردوں عورتوں اور بچوں کو جو اس کے اندر تھے ان کو زندہ جلا دیا گیا تھا۔ اس ایمپولہنس کے اندر بچے بھی تھے تو اس اعتبار سے نہ صرف ہندوستان کی تواریخ میں یہ اہم فساد ہے بلکہ اس اعتبار سے بھی اس روپ میں اس کی اہمیت بڑھ جاتی ہے کہ اس کے اندر جن شکستوں کا نام لیا گیا ہے۔ جن طاقتوں کا نام لیا گیا ہے براۓ راست آر۔ ایس۔ ایس۔ کو اس فساد کے سلسلے میں ملزم ٹھہرایا گیا ہے۔ . . . . . میں سمجھتا ہوں کہ ضرورت اس بات کی ہے کہ اس سدن کے اندر فساد اور اس رپورٹ کے اوپر جو انکوائری کمیشن نے لی ہے۔ ضرور بحث ہو اور اس پر غور کیا جائے کہ واقعی جو انکوائری کمیٹی کی رپورٹ میں آر۔ ایس۔ ایس۔ کے سلسلے میں جو نام لیا ہے وہ کہاں تک ٹھیک ہے اس میں کہاں تک سچائی ہے۔ اس لئے میں کہتا ہوں کہ کوئی آپ رولنگ دیں اسی بات کے اوپر۔ رپورٹ دن کی بحث اس رپورٹ کے اوپر ہونی چاہئے۔ (مداخلت) بہت اہم بات ہے اس رپورٹ کے اوپر۔

شری مولانا اسرار الحق قاسمی :

†[श्री सैयद अहमद हाशमी : डिप्टी चेयरमैन साहब जमशेदपुर के 1979 ईसवी के फ़िवाद के सिलसिले के अन्दर इक्वायरी कमेटी की जो रिपोर्ट आई है मैं समझता हूँ कि हिन्दुस्तान की आजादी के बाद अपने इतिहास में बहुत महत्वपूर्ण असर रखती है, अहं असर रखती है, इसलिए कि जमशेदपुर के फ़िवाद में जिन बातों को कहा गया है आज इक्वायरी कमेटी ने इन बातों के ऊपर अपनी तस्दीक की मोहर लगा दी। इस वजह से इस रिपोर्ट के ऊपर इस सदन के अन्दर बहस होना जरूरी है। यह रिपोर्ट अपनी जगह पर अहं है ही और इस पर गौर किया जाए और इस सदन के अन्दर इस पर बहस की जाए। जमशेदपुर का यह फ़िवाद इस एतबार से भी अहं है जिसके अन्दर हमारे सदस्यों को याद होगा कि एक एम्ब्लेंस के अन्दर सौ सवा सौ मदों, औरतों और बच्चों को, जो इसके अन्दर थे, उनको जिन्दा जला दिया गया था। इस एम्ब्लेंस के अन्दर बच्चे भी थे जो इस एतबार से न सिर्फ़ हिन्दुस्तान की तबारीख में यह अहं फ़िवाद है बल्कि इस एतबार से भी इस रूप में इसकी अहमियत बढ़ जाती है कि इसके अन्दर जिन शक्तियों का नाम लिया गया है, जिन तात्तों का नाम लिया गया है, बराह रास्त आर० एस० एस० को इस फ़िवाद के सिलसिले में मुल्जिम ठहराया गया है। मैं समझता हूँ कि जरूरत इस बात की है कि सदन के अन्दर फ़िवाद और इस रिपोर्ट के ऊपर जो इक्वायरी कमेटी ने की है जरूर बहस हो और इस पर गौर किया जाए कि वाकई इक्वायरी कमेटी की रिपोर्ट में आर० एस० एस० के सिलसिले में जो नाम दिया है वो कहां तक ठीक है? इसमें कहां तक सच्चाई है? इसलिए मैं कहता हूँ कि कोई आप रुलिंग दें तो इस बात के ऊपर पूरे दिन

की बहस इस रिपोर्ट के ऊपर होनी चाहिए।  
(ब्यवधान) बहुत अहं बात है इस रिपोर्ट के ऊपर।]

श्री उपसभापति : बहस थोड़े समय की होती है, दिन भर की कहां होती है।

SHRI ARVIND GANESH KULKARANI (Maharashtra): Sir, I rise to support the demands made by all Members of the House for a discussion. Sir, in 1979 when this incident took place, we were one with the Congress-I members to demand for appointment of a commission, and after pressure from the Centre as well as the Chief Minister, a commission was appointed. Sir, secularism of the country is a very important object of our culture and we demand a discussion on it. As the Leader of the House has said, it can be brought under a motion or a calling attention; it is for you to decide. My anxiety is that the discussion should be confined to this commission's report as well as to what happened at Moradabad and Aligarh, and this occasion should not be made use of to divert the attention on Mr. Antulay's case... (Interruptions). This deserves a discussion... (Interruptions). I request you to be here to listen to us, not as the Chairman did; he promised me but has gone away. So I desire that you please sit here and listen to us on the discussion on Jamshedpur and the carnage at Moradabad and Aligarh which also should be discussed.

श्री महेन्द्र मोहन मिश्र : उपसभापति महोदय, यह जो कमीशन की रिपोर्ट आई है यह रिपोर्ट ही नहीं बल्कि आज मुल्क में चार पांच साल से जानी हुई बात है कि कुछ कम्यूनल पार्टियां हमारे मुल्क में आ गई हैं। सन् 1979 का दंगा जब हुआ तब हमारी नेता इंदिरा जी ने यह साफ़ तौर से कहा था.... (ब्यवधान) जमशेदपुर की घटना ही नहीं, अलीगढ़ की घटना ही

नहीं, कानपुर की घटना ही नहीं ..  
(व्यवधान) ... जरा सुनिए, इंदिरा जी ने साफ शब्दों में कहा एक मुल्क में जो दंगे हो रहे हैं इसमें एक ही दल और एस० एस० और जनसंघ वाले लोग हैं .. (व्यवधान)  
(व्यवधान) यह भ्राज सदन को और मुल्क जानकारी हो गई है कि कमोशन आफ न्वायरी हेडेड बाई हाईकोर्ट जज..  
(व्यवधान) में कुछ नहीं कहना चाहता हूं..  
ऊ कहना चाहता हूं कि ऊ दो लाईनें रिपोर्ट की पढ़ कर सुनाना चाहता हूं .. (व्यवधान)  
जरा सुनिये, श्रीमन् ...

"while the seeds of communal hatred were sown by the Sarsangh Chalak of the RSS Balasaheb Deoras in his speech on April 1979, Mr. Dina Nath Pandey, the then Janata Party MLA representing Jasshedpur (East) constituency 'directly contributed to the outbreak of riot', according to the findings of the Commission."

श्री उपसभापति : आप डोटेल की बात इस पर बहस हो तर्ज करियेगा..  
(व्यवधान) ..

SHRI MAHENDRA MOHAN MIS-  
IRA: The report further says:

"After giving careful and serious consideration to all the materials that are on record, the commission is of the view that the RSS, with its extensive organisation in Jamshedpur and which had close links with the Jana Sangh and the Bharatiya Majdoor Sangh, had a positive hand in creating a climate which was most propitious for the outbreak of the communal disturbances."

"The commission on Mr. Dina Nath Pandey's role before and during the riots concludes '...Shri Dina Nath Pandey was a member of the RSS, his actions followed a line which was in fulfilment of the general scheme of the Hindu communalists of Jamshedpur and that

they were also aimed at achieving the plan announced in the leaflet circulated by them...' ...  
(Interruptions)

श्री उपसभापति : उसकी जब बहस हो, तब बात कीजिएगा ।

श्री महेंद्र मोहन मिश्र : कहने का अर्थ यह है कि छोटी-छोटी बातों को लेकर हमारे विरोधी दल के लोग ...  
(व्यवधान)

श्री तबासिव बागईतकार (महाराष्ट्र) : मेरा व्यवस्था का प्रश्न है ..  
(व्यवधान)

श्री महेंद्र मोहन मिश्र : भ्राज हमारे मुक को कमजोर करते के लिए जो ताकतें हैं, उन ताकतों का पर्दा फट गया है । इसलिए, श्रीमन्, मैं चाहूंगा कि इस पर ... (व्यवधान)

श्री उपसभापति : हो गया ।

श्री महेंद्र मोहन मिश्र : मैं चाहूंगा कि इस पर गम्भीरता से कल समय नितवर्ति करें जसमें हम लग्न विस्तारपूर्वक ...  
(व्यवधान) सरकार को इन पार्टियों को बंद करने का अधिकार है ... (व्यवधान)  
ऐसी पार्टी को, 'आर० एस० एस०' या जनसंघ जो मुल्क को टुकड़े-टुकड़े करना चाहती है, ऐसी पार्टी को हिन्दुस्तान में रहने की जगह नहीं है । भारतवर्ष की भूमि जहां हिन्दू और मुसलमान मिलकर रहते हैं, कम्यूनल रामटस करवा कर यह लोग मुक को टुकड़ों में बांटना चाहते हैं । यह सवाल है ... (व्यवधान)  
गई ।

श्री योगेन्द्र शर्मा (उद्धार), हम भी इस मांग का समर्थन करते हैं कि जमशेदपुर दहशत की जो कमिशन की रिपोर्ट प्रकाशित हुई है, उस र इस सदन में हस हो । नेता सदन ने कहा कि बिजनेस

एडवाइजरी कमेटी इस बात पर विचार करेगी और समय नियत करेगी। चूंकि हमारा दल शायद बिजनेस एडवाइजरी कमेटी में नहीं है, इसलिए हम . . . .

SHRI PRANAB KUMAR MUKHERJEE: All the leaders are invited. You can also join.

श्री योगेन्द्र शर्मा : जी, थैंक यू । तो हम यह कहना चाहते हैं कि जिस वक्त 1970 में यह दंगे हुये थे, चूंकि हम बिहार के रहने वाले हैं और इसलिए हम जानते हैं, उस वक्त हमारी पार्टी ने कहा था कि इस दंगे की आग से देश को झुलसाने वाले आर० एस०एस० के लोग हैं । उस वक्त हमने कहा था कि इस दंगे की आग लगाने वाले वहाँ का तत्कालीन जनसंघो एम० एल० ए०, दोना नाथ पाण्डेय हैं । कमोशन की प्रकाशित रिपोर्ट से मालूम होता है कि हमारा वह इत्जाम सही निकला ।

अब सवाल यह है कि उस रिपोर्ट की क्या सिफारिशें हैं और उन पर सिफारिशों पर हमें क्या करना चाहिये क्योंकि साम्प्रदायिक दंगे हमारे देश के जनतांत्रिक और धर्मनिरपेक्ष जनतंत्र के लिए एक ऐसा कोड हो गया है और उस को को जहाँ तक हम काट नहीं निकले, तब तक हम देश के धर्मनिरपेक्ष जनतंत्र को रक्षा नहीं कर सकेंगे । इसलिए यह बहुत आवश्यक है कि इस पर काफी सतम दिखा जाए, सिर्फ काबिग अटेशन के जरूर उस सवाल पर चर्चा काफी नहीं होगी । इस पर विशेष बहस होनी चाहिये और विशेष बहस के लिए बिजनेस एडवाइजरी कमेटी में समय को हमको निकालना चाहिये ।

MR. DEPUTY CHAIRMAN: There are so many parties. I have to call at least one from each party.

श्री शिव चन्द्र झा : हाँ, वन पार्टी . . (व्यवधान) जब नेता सदन बोल गये तब कितने लोग बोले . . . (व्यवधान) यह क्या नियम बनाते हैं . . . (व्यवधान) नेता बोल गये, कितने लोग बोले, पार्टी वहाँ नहीं थी, क्या पार्टी यह बना लेते हैं . . . (व्यवधान)

श्री सदाशिव बर्गैतर : कम्यूनल रायट्स के बारे में सदन में जो मांग हो रही है, उस पर बहस होने की मैं आशा करता हूँ । इस बहस को सदन में करने का मौका आपके द्वारा समय नियत करके मिल जायेगा क्योंकि इस पर मतभेद नहीं है कि जो कोमी फिसाद इस तरह के होते हैं, कम्यूनल राइट्स होते हैं, वह देश के नाम पर और हमारे सिक्यूरिष्म के नाम पर घम्बा है । लेकिन, श्रीमन, मैं आपका ध्यान एक और बात की ओर खींचना चाहता हूँ कि जो अखबार में खबर आई है—जमशेदपुर के बारे में जो रिपोर्ट आई है, उसको शायद पटना विधान सभा के पटल पर रखा जा रहा है ।

एक माननीय सदस्य : विधान सभा चल रही है ।

श्री सदाशिव बर्गैतर : विधान सभा नहीं चल रही है, लेकिन वह हमारी सदन के पटल पर रखा नहीं गया है । ऐसे विषय पर हमगी यह लेकर चर्चा करनी पड़ेगी और अगर यह रिपोर्ट का आधा बना कर के चर्चा करना चाहेंगे, तो वा करना नियमानुसार शायद हमारे लिए मुमकिन नहीं होगा ।

SHRI LAL K. ADVANI: M Deputy Chairman, Sir, there are two aspects to this problem. One is the problem of communal harmony about which the whole House is concerned and incidentally the issue of Jamshedpur has been highlighted by the report of a Commission of Inquiry. I feel happy that the report of a Commission of inquiry was suddenly a

sumed importance in the eyes of the present Government which till now had been mocking and ridiculing all Commissions of Inquiry.

(Interruptions)

SHRI MANUBHAI PATEL: Why? Gupta Report and so many other Reports. (Interruptions).

MR. DEPUTY CHAIRMAN: Order, order please.

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, when this matter was raised this morning, immediately I said, because I found that though the Commission mentions Jana Sangh which since 1977 does not exist except as a small party perhaps, with which I am not associated, but

(Interruptions)

AN HON. MEMBER: Bharatiya Mazdoor Sangh.

(Interruptions)

SHRI LAL K. ADVANI: Sir, I knew that the attack in this House would be on my party (Interruptions). Mr. Deputy Chairman, Sir, so far as I am concerned, my party is concerned, I said in the very beginning that I would be happy if there is a full-fledged discussion...;

کہا آپ جن ملک کے نہیں ہیں ہوں ہر ملک  
بدل دیا ہے دور کا دیکھ کے لئے - اپنا  
نام بھارتیہ جنتا پارٹی رکھا ہے -  
(انگریزی میں)

† [ श्री मोलाना असराफुल हक : क्या आप जनसंघ नहीं हैं? बुर्का बदल दिया है घोखा देने के लिए। अपना नाम भारतीय जनता पार्टी रखा है। (व्यवधान) ]

MR. DEPUTY CHAIRMAN: Order, order please.

बैठ जाइये कृपा करके।

† [ Devanagari Transliteration.

SHRI LAL K. ADVANI: I said that my party would be happy if there was a full-fledged discussion on the issue of communalism itself, including Jamshedpur, including Aligarh, including Moradabad. Sir it is significant that both these Commission of Inquiry, namely on Jamshedpur and on Aligarh, were constituted during the Janata regime, but the Commission of Inquiry on Aligarh was wound up, its report was not brought before the House. I regard communal riots as a stigma on the face of the country and my party would be willing to make full contribution to ensuring that riots in this country come to an end, but, Sir, I submit that communal riots cannot come to an end unless they are insulated from partisan politics and I am sorry to say that very often.....

SHRI SYED SIBTE RAZI: He is sidetracking the issue.

SHRI LAL K. ADVANI: I am not sidetracking the issue. I will face it; I will reply to everything.

SHRI SYED SIBTE RAZI: Now you are trying to isolate the issue.

SHRI LAL K. ADVANI: During the period 1977 to 1979 riots took place in Aligarh in Jamshedpur, in Nadiad, in Sambalpur, in Hyderabad. I would have welcomed a Commission of Inquiry on all these riots. In some it was appointed, but... (Interruptions).

SHRI SYED SIBTE RAZI: What about this?

MR. DEPUTY CHAIRMAN: That will do.

SHRI LAL K. ADVANI: No, Sir. There are two aspects as I said.

श्री सैयद सिबते रज़ी : चुल्हू भर पानी में डूब जाना चाहिये आपकी पार्टी को।

SHRI LAL K. ADVANI: Communal harmony, or national integration, is an important issue. Just as communal harmony and national inte-

gration are important issues, political integrity is also an important issue— integrity in public life. I would not like the issue to be used only as red herring to divert attention from an issue that has been before the whole country. (Interruptions). Therefore, I welcome a discussion... (Interruptions)... on Jamshedpur.

श्री महेन्द्र मोहन मिश्र : आडवाणी जी, आप इस कलंकित पार्टी में मत रहिए (व्यवधान) मुंह काला है, मत बताइए ।

MR. DEPUTY CHAIRMAN: Just a moment please.  
(Interruptions)

SHRI PILOO MODY: Antulay.

श्रीमती सरोज खावर्डे (महाराष्ट्र) : बोलिए, बोलिए ।

MR. DEPUTY CHAIRMAN: Mr. Hegde, please go on.

SHRI PILOO MODY: Antulay.  
(Interruptions)

SHRI RAMAKRISHNA HEGDE (Karnataka): You call them to order. The Leader of the House has completely resigned to the situation—I am sorry both the Leader and the Chief Whip of that party are present here—and what has been going on...  
(Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

SHRI RAMAKRISHNA HEGDE: I do not understand why our friends on the other side.  
(Interruptions)

SHRI PILOO MODY: Antulay.  
(Interruptions)

SHRI J. K. JAIN: From the way he is shouting, it appears that some \* has entered the House. Look at what he is doing. Look at that \*

SHRI PILOO MODY: Antulay.

SHRI J. K. JAIN: Send him to a \*  
(Interruptions)

SHRI SYED SIBTE RAZI: I am sorry to say Piloo Mody\*

SHRI J. K. JAIN: Is it the decorum of the House the way this gentleman is \* ? He is \* I say that and I charge that he is \* . Sir, how are you tolerating this? Can't you stop this? Is it decorum of the House?

श्री उपसभापति : कुछ सुनाई तो देता नहीं ।

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): Please call a \* . He has gone \* .

SHRI J. K. JAIN: Send him to a \*  
(Interruptions)

MR. DEPUTY CHAIRMAN: Please go on Mr. Hegde.  
(Interruptions)

If you do not want to say, let me proceed further. I am hearing you. Please go on.

SHRI RAMAKRISHNA HEGDE: Sir, my point is this.  
(Interruptions)

MR. DEPUTY CHAIRMAN: If anything unparliamentary has been said, I will look into it.

बोलने तो दीजिये । (व्यवधान)

SHRI RAMAKRISHNA HEGDE: Sir, I cannot understand the totally unjustified misapprehension of the friends on the other side about the opposition not wanting also a thorough discussion on the Enquiry Commission Report. But I do understand this sudden sharpening of their reflexes on this particular issue. (Interruptions)... Your reflexes have been suddenly aroused. (Interruptions)... We are equally exercised over the findings of this Commission, but we do not know what exactly are

the contents in the report. They are depending upon the press reports.

SOME HON. MEMBERS: No, no.

SHRI RAMAKRISHNA HEGDE:

How do you know? As long as a copy of the report is not placed on the Table of the House, we cannot accept whatever they are saying. (Interruptions) Sir, Jamshedpur was not the only place where communal riots had taken place. It goes to the credit of the Janata Government that when it happened, immediately a Commission of Inquiry was appointed. (Interruptions)... We do not want to bury the reports of the Inquiry Commission. It looks only comical on their part that having burnt all the Inquiry Commissions' reports such as the Shah Commission, the Gupta Commission and so on, they should be showing a copy of this report.... (Interruptions)... Now it looks very comical on their part to demand a sudden discussion. We are for the discussion: let the report come for discussion. Jamshedpur as compared to Moradabad, was nothing. How many communal riots have taken place during the last one year?

(Interruptions)

MR. DEPUTY CHAIRMAN: I would like to tell hon. Members that we shall now adjourn for lunch. In the meantime, during the lunch period, I will consult and convey the feelings of the House to the hon. Chairman and, if necessary, I will have a discussion with the various leaders of the parties in the House also. Perhaps notice for Calling-Attention have also been received by my office this morning. We shall consider it as to in what form and in what phraseology we can raise it sometime afterwards—not today.

SHRI DINESH SINGH (Uttar Pradesh): Sir, may I make one suggestion? Since the Minister of State for Home Affairs is here I would request the Government to place a copy of the report as early as possible on the Table of the House.

SHRI PRANAB KUMAR MUKHERJEE: This report cannot be laid on the Table of the House. It can be placed in the library for the Members to see.

SHRI LAL K. ADVANI: Very many documents are circulated by the Government of India. So, even this document can be circulated to the Members.

SHRI PRANAB KUMAR MUKHERJEE: These are two different things. I am objecting to laying it on the Table of the House.

MR. DEPUTY CHAIRMAN: I hope the Home Minister will make it available in the library.

#### PAPERS LAID ON THE TABLE

I. Reports of the Monopolies and Restrictive Trade Practices Commission in cases of (i) M/s. Swadeshi Polytex Limited, New Delhi, and (ii) M/s. Brooke Bond India Limited, Calcutta and related papers.

II. The Delimitation of Council Constituencies (Andhra Pradesh) Amendment Order, 1981.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(i) Report of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the said Act, in the case of M/s. Swadeshi Polytex Limited, New Delhi, for substantial expansion of its capacity from 6100 tonnes to 12200 tonnes per annum for the manufacture of polyester staple fibre at its existing location in Ghaziabad and an Order dated the 29th August, 1981, of the Central